

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-31(PB)2017

IN THE MATTER OF:

Axim Commodeal Pvt. Ltd. &
Daniel Tradex Ltd.

.... Applicant/petitioner

With

Cartel Finance & Investment Pvt. Ltd.

.... Respondent

Order under Section 230/232 of the Companies Act, 2016

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the petitioner/Applicant: Mr. P.K. Mittal, Ms. Nibruti Samal, Advs.

For the OL, Delhi : Mr. Ayush Beotra, Adv.

For the RD(NR), Delhi : Shri Manish Raj, Company Prosecutor

ORDER

Ms. Lakshmi Gurung, learned Standing Counsel of the Income Tax Department states that representation on behalf of the Income Tax Department shall be filed within three weeks with a copy in advance to the Counsel for the petitioner. Reply, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 7th December, 2017.

Sd.
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd.
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

08.11.2017
V. Sethi